

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR**

**O.A. No.290/00164/2019**

Jodhpur, this the 23<sup>rd</sup> July, 2019

**CORAM**

**Hon'ble Smt Hina P. Shah, Judicial Member  
Hon'ble Ms Archana Nigam, Administrative Member**

Gulab Chand Meena S/o Shri Raghunath Meena, aged about 32 years, R/o 3/5, Staff Quarters, KVS RO Campus, Bajaj Nagar, Gandhi Nagar Marg, Jaipur, presently posted on the post of TGT Science at Kendriya Vidhyalaya Uttarlai, Barmer, Raj.

.....Applicant

By Advocate : Mr. Jog Singh Bhati

**Versus**

- (1) Kendriya Vidhyalaya Sangthan through the Commissioner, 18-Institutional Area, Shaheed Ajit Singh Marg, New Delhi-110016.
- (2) The Assistant Commissioner (Establishment-II), Kendriya Vidhyalaya Sangthan, 18-Institutional Area, Shaheed Ajit Singh Marg, New Delhi-110016.
- (3) The Deputy Commissioner, Kendriya Vidhyalaya Sangthan, Regional Office, 92 Gandhi Nagar Marg, Bajaj Nagar, Jaipur-302015 (Rajasthan).
- (4) Shri Mukesh Kumar Sharma working as TGT Science at Kendriya Vidhyalaya No.3, Jaipur, Jhalana Doongri, Jaipur-302004.

.....Respondents

**ORDER (Oral)**

**Per Smt. Hina P. Shah**

Heard learned counsel for the applicant.

The applicant has filed the present OA seeking direction upon the respondents to modify the order of the posting dated 26.06.2019 qua the applicant and respondent No.4 and consider the candidature of the applicant for the posting him at KV No.3 or any other School at Jaipur Station and any nearby place or in the alternate to the vacant post in KV Sikar.

2. During the course of the arguments, learned counsel for the applicant submits that there were vacancies available at KV No.3 Jaipur and Dausa and the applicant could have been considered for the available vacancies at Jaipur, for which he has moved representation/application dated 11.03.2019. Subsequently, he made another representation/application dated 17.07.2019 for modification of his posting order from KVS Uttarlai, Barmer to Jaipur or at any nearby place at Jaipur.

3. Admittedly, the applicant has approached this Tribunal prematurely as the representation of the applicant are still pending before the competent authority wherein he has shown the personal difficulty as well as the disease of his son and other domestic and health problems. But the same has not yet been decided by the respondents. At this stage, learned counsel for

the applicant submits that the applicant would be satisfied if the respondents may be directed to decide the representation/application of the applicant dated 17.07.2019 sympathetically in a time bound manner.

4. We have considered the arguments advanced by learned counsel for the applicant and we deem it appropriate to dispose of this OA at this stage in view of limited prayer made by the applicant. Accordingly, we direct the competent authority to consider and decide the representation/application of the applicant dated 17.07.2019 sympathetically considering his grievances and vacancies available at nearby place of Jaipur by passing reasoned and speaking order within a period of 03 weeks from the date of receipt of a copy of this order.

5. In terms of above directions, OA is disposed of with no order as to costs.

**[Archana Nigam]**  
**Administrative Member**

**[Hina P. Shah]**  
**Judicial Member**

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